

- I. A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of AYUSH) Notification No. G.S.R. 153 (E), dated the 5th March, 2014, publishing the Drugs and Cosmetics (Amendment) Rules, 2014, under Section 38 of the Drugs and Cosmetics Act, 1940, along with delay statement.

[Placed in Library. See No. L.T. 15/16/14]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of the Section 18 and Section 19 of the All India Institute of Medical Sciences Act, 1956:—
- (a) Fifty-seventh Annual Report and Accounts of the All India Institute of Medical Sciences (AIIMS), New Delhi, for the year 2012-13, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 13/16/14]

...(Interruptions)...

श्री सभापति : भाई, आप यह क्या कर रहे हैं?...*(व्यवधान)*... This is not fair. ...*(Interruptions)*... This is not fair....*(Interruptions)*... The House is adjourned for ten minutes. ...*(Interruptions)*...

The House then adjourned at twenty two minutes past eleven of the clock.

The House re-assembled at thirty-one minutes past eleven of the clock,
MR. CHAIRMAN in the Chair.

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION — *Contd.*

MR. CHAIRMAN: Hon. LoP, do you wish to say something?

श्री गुलाम नबी आज़ाद : माननीय चेयरमैन साहब, मेरी गुजारिश होगी और मैं रिक्वेस्ट करूंगा लीडर ऑफ दि हाउस से भी कि अगर सब की सहमति हो, आज हम सब की यही सहमति है कि यह दो दिन का सेशन है और समय बर्बाद न हो और दोनों तरफ से, विपक्ष की तरफ से भी और रूलिंग पार्टी की तरफ से भी बहुत सारे सदस्य बोलना चाहते हैं। तो मेरी

[श्री गुलाम नबी आज़ाद]

रिक्वेस्ट है कि जो रूल-255 है, यह इन्वोक न किया जाए। यह खाली अभी तक बुलेटिन में है और उसके बाद सेकंड स्टेप होता है *invoking of rule 255* अभी यह बुलेटिन तक हुआ है और बुलेटिन में तो पहली दफा नहीं हुआ है, बुलेटिन में तो पिछले साल भी हमारे लोगों का भी कई दफा हुआ है और बाकी पार्टीज के साथ भी हुआ है। तो मेरी यह गुजारिश होगी कि रूल-255 हो इन्वोक न किया जाए।

सभा के नेता (श्री अरुण जेटली) : सर, लीडर ऑफ दि ओपोजिशन ने जो कहा है, मुझे लगता है कि वह एक रीजनेबल सुझाव है और अगर उसको स्वीकार कर लिया जाए तो सदन की कार्यवाही चल सकती है।

MR. CHAIRMAN: I thank the hon. Leader of the Opposition and the hon. Leader of the House.

Let me clarify, rule 255 has not been invoked. It has not been invoked. The Bulletin is only showing the proceedings of the House, something which is already on electronic record and televised. The practice of showing in the proceedings the names of those who are coming into the Well has been invoked for some time now. There are, at least, ten such instances covering different parties, as the hon. Leader of the Opposition has said. So, I think, there is a misunderstanding. I would request the hon. Members that two statements from the two sides of the House are clear enough. I emphasise that rule 255 has not been invoked in yesterday's proceedings. Thank you very much.

Now, the Report of the Department-related Parliamentary Standing Committee on Human Resource Development.

REPORT OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

SECRETARY-GENERAL: Sir, I lay on the Table, a copy (in English and Hindi) of the Two Hundred Sixty Third Report on the Functioning of Indira Gandhi National Open University of the Department-related Parliamentary Standing Committee on Human Resource Development.

REPORTS OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON AGRICULTURE

SECRETARY-GENERAL: Sir, I lay on the Table, a copy each (in English and